

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri G.S. Rajamani, Member**
- 3. Shri K.N. Sinha, Member**

Petition No. 95/2002

In the matter of

Approval of tariff for Dadri GPS for the period from 1.4.1999 to 31.3.2001.

And in the matter

National Thermal Power Corporation LtdPetitioner

Vs

Uttar Pradesh Power Corporation Ltd and others Respondents

The following were present:

1. Shri K.K. Garg, GM (Comml.), NTPC
2. Shri T.R. Sohal, NTPC
3. Shri V.K. Padha, DGM (Comml.), NTPC
4. Shri S.D. Jha, Sr. Manager (Comml.), NTPC
5. Smt. Rachna Mehta, Mgr (Comml), NTPC
6. Shri R. Singhal, NTPC
7. Shri D.D. Chopra, Advocate, UPPCL
8. Shri Jayant Verma, UPPCL
9. Shri T.K. Shrivastava, EE, UPPCL
10. Shri V.K. Gupta, RRVPNL
11. Shri T.P.S. Bawa, SE, PSEB
12. Shri G.M. Agarwal, DCE (Comml.), RVPNL
13. Shri J.S. Bhargava, AE(JSP), RVPNL
14. Shri R.K. Arora, XEN/T, HVPN

ORDER

(DATE OF HEARING: 27.5.2003)

The petitioner in this petition had sought approval for fixed charges only. At the time of hearing on 28.11.2002, an oral request was made on behalf of the petitioner for redetermination of variable charges as well and sought modification of the prayer clause accordingly. While allowing the petitioner to modify the prayer clause, the petitioner was directed to take steps for formally amending the petition.

2. Shri K.K. Garg, General Manager appearing on behalf of the petitioner, NTPC, submitted that in pursuance of these directions contained in the order dated 13.12.2002, the petitioner had filed an affidavit on 31.1.2003 (Registered as IA No. 19/2003) with the prayer that an amended petition for approval of tariff of the Dadri Gas Power Station be taken on record. It is stated on behalf of the petitioner that Commission may approve variable charges along with the fixed charges for the period from 1.4.1999 to 31.3.2001 in respect of Dadri Gas Power Station as prayed for in the amended petition.

3. IA No. 19/2003 is listed for hearing after notice. We heard the petitioner as well as the respondents. The respondents have not opposed the amendment prayed for. The Commission considered the submissions of the petitioner and allowed IA. The amended petition be taken on record. With this order, IA No. 19/2003 stands disposed of.

4. In our order dated 13.12.2002, we had directed the petitioner to furnish additional information/clarifications in respect of Dadri Gas Power Station (829.79 MW) for the period 1.4.1999 to 31.3.2001. Shri K.K. Garg, Genl. Manager appearing on behalf of the petitioner, NTPC submitted that additional information/clarifications had been filed on affidavit dated 30.12.2002. We, however, found that complete information/clarification pertaining to interest on Government of India loans had not been filed as the details in support of the rate of interest of 16.49% had not been furnished. We directed the petitioner to furnish complete information/clarification pertaining to interest on Government of India loans by 2.6.2003, duly supported by an affidavit, with advance copy to the respondents. Shri Garg requested that the petitioner may be allowed a meeting

with the staff of the Commission for ascertaining the exact details to be submitted before filing of additional information. The request is allowed.

5. Subject to directions above, hearing concluded and order reserved.

Sd/-
(K.N. Sinha)
Member

Sd/-
(G.S. Rajamani)
Member

Sd/-
(Ashok Basu)
Chairman

New Delhi dated the 4th June, 2003